

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 2/IA/2025 in Petition No. 45/GT/2016 (on remand from APTEL)

Subject : Determination of generation tariff for the period 2014-19 for Bongaigaon Thermal Power Station Unit-I (750 MW) for the period from the anticipated COD of 21.3.2016 to 31.3.2019. (IA has been filed for seeking hearing of the Petition pursuant to the decision of APTEL dated 19.11.2024 in Appeal No. 137/2019.

IA No. 3/IA/2025 in Petition No. 243/GT/2017

Subject : Petition for determination of tariff of Bongaigaon Thermal Power Station (750 MW) for the period from date of commercial operation of Unit-I (1.4.2016) to 31.3.2019. (IA has been filed for re-listing the Petition, along with Petition No. 45/GT/2016 for re-hearing, pursuant to the decision of APTEL)

IA No. 4/IA/2025 in Petition No. 409/GT/2020

Subject : Petition for approval of tariff of Bongaigaon Thermal Power Station (750 MW) for the period from 1.4.2019 to 31.3.2024. (IA has been filed for re-listing the Petition, along with Petition No. 45/GT/2016 for re-hearing, pursuant to the decision of APTEL.

Petitioner : NTPC

Respondent : Assam Power Distribution Company Ltd & 6 ors.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Karthikeyan Murugan, Advocate, NTPC
Mr. Prashant Chaturvedi, NTPC
Mr. Saurav Lalhal, NTPC
Shri Vikas Maini, Advocate, TSECL
Shri Alabhya Dhamija, Advocate, TSECL
Shri Avijit Roy, Advocate, APDCL
Shri Sunil Kumar Sharma, Advocate, APDCL
Shri Hemanta Madhab Sharma, Objector



Record of Proceedings

At the outset, the learned counsel for the Respondent, APDCL sought adjournment of the hearing for filing a vakalatnama (due to a change in counsel) and also three weeks' time to file its reply in the matter. This was objected to by the Petitioner stating that these petitions, which were reserved for orders earlier, have been re-listed only pursuant to the decision of APTEL in Petition No.45/GT/2016. Pointing out that the Respondent was granted enough opportunity to file its reply but chose not to do, the learned counsel submitted that the said request may not be entertained at this stage.

2. The representative of the Objector prayed that the matter may be listed for the objector to make submissions. On a submission made by the Objector that no notice was served on the objector, the staff of the Registry (on directions of the Commission) clarified that the notice in the matter was served on the said objector.

3. The Commission, after hearing the parties, adjourned the hearing of these petitions after granting time to the Respondent APDCL to file its reply and the Objector to file his response (along with an affidavit containing the following information) by **28.3.2025**, after serving copy to the Petitioner.

(a) Locus standi to intervene in the matter;

*(b) Objector's past and present connection with the parties to the dispute, if any;
and*

(c) Declaration to the effect that the objector has no interest adverse to the parties in the petition.

4. The Petitioner, may file its rejoinder / response to the above, on or before **11.4.2025**.

5. These matters will be listed for hearing on **17.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

